

**REPORT OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Sixth Lok Sabha

Twenty Ninth Report



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

1979

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

(Sixth Lok Sabha)

TWENTY-NINTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-ninth Report.

2. The Committee met on 13 March, 1979 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1979 (*Amendment of article 31C, etc.*) by Shri Chitta Basu.
- (2) The Constitution (Amendment) Bill, 1979 (*Amendment of article 130*) by Shri K. Gopal.
- (3) The Constitution (Amendment) Bill, 1979 (*Insertion of new article 16A, etc.*) by Shri K. Lakkappa.
- (4) The Constitution (Amendment) Bill, 1979 (*Amendment of articles 101 and 190*) by Shri K. Lakkappa.

II. Allocation of time under Rule 294(1) (e) of the Rules of Procedure to the Resolutions at items Nos. 2 and 3 set down in the List of Business for Friday, 16 March, 1979.

III. Allocation of time under clause (c) of Rule 294(1) of the Rules of Procedure for discussion of the Aligarh Muslim University (Amendment) Bill, 1979, as passed by Rajya Sabha.

Examinations of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1979 (Amendment of article 31C, etc.) by Shri Chitta Basu.

The Bill seeks to amend the Constitution with a view to remove distortions alleged to have been caused by the Constitution (Forty-second Amendment) Act, 1976. It *inter alia* seeks to omit Part XIVA regarding Administrative tribunals and to amend article 368 with a view to provide for referendum for the purpose of seeking the approval of the people for an amendment of the Constitution of the nature referred to in the proposed amendment.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

[P.T.O.]

(2) The Constitution (Amendment) Bill, 1979 (*Amendment of article 130*) by Shri K. Gopal.

The Bill seeks to amend article 130 of the Constitution with a view to provide that a Bench of the Supreme Court shall be appointed to sit in Madras, with jurisdiction over Andhra Pradesh, Kerala, Karnataka, Tamil Nadu and the Union territory of Pondicherry.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1979 (*Insertion of new article 16A, etc.*) by Shri K. Lakkappa.

The Bill seeks to amend the Constitution with a view to provide for the Fundamental Right of all adult citizens to work and to adequate means of livelihood. It also provides for payment of unemployment allowance to a citizen in case he is not provided with work to enable him to earn his livelihood. Amendment has also been proposed to direct the State to make effective provisions for securing the right to education and to public assistance in cases of old age, sickness and disablement.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

✓(4) The Constitution (Amendment) Bill, 1979 (*Amendment of articles 101 and 190*) by Shri Lakkappa.

The Bill seeks to amend articles 101 and 190 of the Constitution with a view to provide that no House of Parliament or the Legislature of a State shall have the power to expel its Members and no resolution to so expel a Member passed by the House or a Committee thereof shall render vacant the seat of the Member so affected.

After considering the Bill at some length, the Committee postponed further consideration thereof to their next sitting.

Allotment of time to Resolutions

4. The Committee recommend the allocation of time to resolutions as follows:—

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| (1) Resolution regarding government's attitude towards their political opponents | 2 hrs. |
| (2) Resolution regarding review of the official language policy | 2 hrs. |

Allocation of time to Bill as passed by Rajya Sabha

5. After considering all aspects of the Bill, the Committee recommend allocation of 2 hours for the discussion of the Aligarh Muslim University (Amendment) Bill, 1979, as passed by Rajya Sabha.

Recommendations

6. The Committee recommend that—

- (i) Sarvashri Chitta Basu, K. Gopal and K. Lakkappa be permitted to move for leave to introduce their Constitution (Amendment)

Bills specified at sub-paras (1), (2) and (3) respectively of paragraph 3 above;

- (ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House; and
- (iii) the allocation of time to the Aligarh Muslim University (Amendment) Bill, 1979, as shown in paragraph 5 above, be agreed to by the House.

NEW DELHI;
March 13, 1979

Phalguna 22, 1900 (Saka)

GODEY MURAHARI,
Chairman,
Committee on Private Members'
Bills and Resolutions.